

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 121

CP (IB) No. 227/Chd/Pb/2019

IN THE MATTER OF:
Stone World

...Petitioner-Operational Creditor

Versus

Adarsh Super Construction Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Shubham Gupta, proxy counsel.

For the Respondent : Mr. A.P.S. Madaan, proxy counsel.

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today. Learned counsel for the parties are to make compliance of order dated 12.03.2024. Let the same be filed within one week. List the matter on 07.05.2024 in the Supplementary List.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**